

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 3149
TO BE ANSWERED ON 11.07.2019

DELAY IN PAYMENTS BY DISCOMs

3149. SHRI KANUMURU RAGHU RAMA KRISHANA RAJU

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government has taken note of the issue of delay in payment by DISCOMs to private producers like NTPC which are posing a big problem to DISCOMs as well as power producers for the solar power supplies made to the projects under National Solar Mission;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to control the situation; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (I/C) FOR NEW & RENEWABLE ENERGY AND POWER
(SHRI R. K. SINGH)

(a) to (d) Solar Power Generation Associations have brought to the notice of the Government the issue of delay in payment by DISCOMs. In order to ensure payment to generators, the Ministry of Power has issued an order having following provisions :

i. In accordance with Section 28(3) (a), the NLDC & RLDC shall dispatch power only after it is intimated by the Generating Company and/Distribution Companies that a Letter of Credit for the desired quantum of power has been opened and copies made available to the concerned Generating Company.

ii. The intimation of NLDC and RLDC shall specify the period of supply.

iii. RLDC shall dispatch electricity only upto the quantity equivalent of value of Letter of Credit.

iv. The dispatch shall stop once the quantum of electricity under LC is supplied.

v. The concerned generating company shall be entitled to encash the LC after expiry of grace period, i.e. 45 to 60 days as provided in the PPA.

To address the issue of delay in payment by DISCOMs, MNRE also wrote to the States of Andhra Pradesh, Telangana, Tamil Nadu and Maharashtra to ensure that solar power developers get timely payments.
